

**HIGH COURT FOR THE STATE OF TELANGANA :: HYDERABAD**

**ABSTRACT**

**JUNIOR CIVIL JUDGES – Transfers and Postings of Junior Civil Judges –  
ORDERS - ISSUED.**

**ROC.NO.1646/2020-B.SPL.**

**NOTIFICATION NO.302-B.SPL.**

**DATED:20.08.2020.**

**READ:**

**The High Court is pleased to order the following Transfers and  
Postings of Junior Civil Judges:-**

The Junior Civil Judges, mentioned in Column Number 2 are transferred and posted to the stations mentioned in Column Number 3 of the corresponding row. Further, the officers mentioned in column number 2 are directed to handover charge of their post **and also the post(s) which they have been holding in full additional charge**, to the officers mentioned in Column Number 4 of the corresponding row, as directed hereunder, and get themselves relieved and proceed to their new stations and take charge of their respective post **and also the post(s) which his/her predecessor is holding full additional charge**, from the officers mentioned in Column Number 5.

SL NO	NAME AND DESIGNATION OF THE OFFICER	POSTED AS	HAND OVER CHARGE OF HIS/HER POST TO	TO TAKE CHARGE OF HIS/HER POST FROM
(1)	(2)	(3)	(4)	(5)
1.	<b>SRI M.RAJU,</b> Special Judicial Magistrate of First Class (Mobile) for trial of Cases under PCR Act -cum- III Additional Junior Civil Judge, Karimnagar	Additional Junior Civil Judge, Bhongir, Nalgonda District <b>(post kept vacant)</b>	Prl. Junior Civil Judge -cum- Judicial Magistrate of First Class, Karimnagar.	Principal Junior Civil Judge, Bhongir, Nalgonda District
<p>Sri M.Raju shall handover charge of the post of Special Judicial Magistrate of First Class for trial of cases under Prohibition and Excise Act-cum-IV Addl. Junior Civil Judge, Karimnagar for which post he is holding full additional charge to the II Addl. Junior Civil Judge-cum-II Additional Judicial Magistrate of First Class, Karimnagar and the II Addl. Junior Civil Judge-cum-II Addl. Judicial Magistrate of First Class, Karimnagar will be in full additional charge of the said post till the remaining training period of Ms. Srinija Kohirkar.</p> <p>Ms. Srinija Kohirkar, Special Judicial Magistrate of First Class for trial of cases under Prohibition and Excise Act-cum-IV Addl. Junior Civil Judge, Karimnagar, who is now undergoing training at Telangana Judicial Academy and on completion of her remaining training period at Telangana Judicial Academy shall take charge of her post from II Addl. Junior Civil Judge-cum-II Addl. Judicial Magistrate of First Class, Karimnagar <b>instead of</b> Special Judicial Magistrate of First Class (Mobile) for trial of Cases under PCR Act -cum- III Additional Junior Civil Judge, Karimnagar.</p>				

2.	<b>SMT P.DEVI MANASA,</b> III Addl. Junior Civil Judge, Kothagudem, Khammam District	I Addl. Junior Civil Judge, Warangal <b>Vice Smt Khushboo Upadhyay transferred</b>	Prl. Junior Civil Judge-cum- Judicial Magistrate of First Class, Kothagudem	Special Judicial Magistrate of First Class, Excise Court, Warangal.
Ms. Deepa Kasaragadda, I Addl. Junior Civil Judge-cum-I Addl. Judicial Magistrate of First Class, Kothagudem who is now undergoing training at Telangana Judicial Academy and on completion of her remaining training period at Telangana Judicial Academy shall take charge of her post from Principal Junior Civil Judge, Kothagudem, <b>instead of</b> III Additional Junior Civil Judge, Kothagudem, Khammam District				
3.	<b>Ms. BOMMATHI BHAVANI,</b> Addl. Junior Civil Judge, Kalwakurthy, Mahabubnagar District	Principal Junior Civil Judge -cum- VIII Additional Metropolitan Magistrate, Cyberabad, Kukatpally at Miyapur, Rangareddy District <b>(post kept vacant)</b>	Prl. Junior Civil Judge, Kalwakurthy, Mahabubnagar District	I Additional Junior Civil Judge -cum- IX Additional Metropolitan Magistrate, Cyberabad, Kukatpally at Miyapur, Rangareddy District.
4.	<b>SRI MOHD ABDUL KHALEEL,</b> Junior Civil Judge, Narayanpet, Mahabubnagar District.	Addl. Junior Civil Judge, Gajwel, Medak District <b>Vice Smt E.Sucharitha transferred</b>	Junior Civil Judge, Kodangal. Mahabubnagar District	Prl. Junior Civil Judge, Gajwel, Medak District
5.	<b>SMT. E.SUCHARITHA,</b> Addl. Junior Civil Judge, Gajwel, Medak District.	II Additional Junior Civil Judge -cum XVI Additional Metropolitan Magistrate, Cyberabad at Rajendranagar, Rangareddy District <b>(post kept vacant)</b>	Prl. Junior Civil Judge, Gajwel, Medak District	I Additional Junior Civil Judge -cum- XV Additional Metropolitan Magistrate, Cyberabad at Rajandranagar Rangareddy District
6.	<b>SRI K.GOPI KRISHNA,</b> Junior Civil Judge -cum- Judicial Magistrate of First Class, Dubbaka, Medak District.	IV Metropolitan Magistrate, Mobile Court and M.V.Act, Hyderabad <b>(post kept vacant)</b>	Prl. Junior Civil Judge, Siddipet, Medak District	Judicial Magistrate of First Class, Excise Court, Hyderabad
Sri K.Gopi Krishna, after assumption of charge as IV Metropolitan Magistrate, Mobile Court and M.V.Act, Hyderabad shall take charge of the post of III Metropolitan Magistrate, Mobile Court and M.V.Act, Hyderabad from the Judicial Magistrate of First Class, Excise Court, Hyderabad and will be in full additional charge of the said post until further orders.				
7.	<b>SMT N.MANJULA,</b> Junior Civil Judge, Huzurnagar, Nalgonda District	III Assistant Judge, City Civil Court, Hyderabad <b>(post kept vacant)</b>	Prl. Junior Civil Judge, Kodad, Nalgonda District	V Assistant Judge, City Civil Court, Hyderabad

8.	<b>SMT. KHUSHBOO UPADHYAY,</b> I Addl. Junior Civil Judge, Warangal	IX Assistant Judge, City Civil Court, Hyderabad <b>(post kept vacant)</b>	Special Judicial Magistrate of First Class, Excise Court, Warangal.	X Assistant Judge, City Civil Court, Hyderabad
Smt Khusboo Upadhyay, after assumption of charge as IX Assistant Judge, City Civil Court, Hyderabad shall take charge of the post of XXII Assistant Judge, City Civil Court, Hyderabad from XXI Assistant Judge, City Civil Court, Hyderabad and will be in full additional charge of the said post until further orders.				

The officers mentioned in Column Number 4 will be in full additional charge of the post(s) mentioned in Column Number 2, until further orders.

In case, the above officers from whom they have to take charge or to whom they have to handover charge, are either on leave or not available for any other reason, the concerned Prl. District and Sessions Judges, shall make alternative arrangements under intiation to the High Court.

- NOTE:
1. All the officers shall get themselves relived from their present posts and take charge of their new post(s) on or before 27.08.2020 without fail.
  2. All the Officers under orders of transfer are directed to pronounce their judgments / orders which were already reserved and join at their new stations.
  3. All the above officers who are under transfer are not entitled to draw transfer grant / disturbance allowance, transfer T.A., and other consequential benefits since the officer(s) are transferred to the present station on their request.
  4. All the Officers who are under orders of transfer are hereby directed to inform the High Court about the date of relief in the previous post and the date of joining in the new post with in seven days from the date of joining in the new post.
  5. The Order placed in the High Court's Website <http://tshc.gov.in> and the downloaded copy from the web site is valid for relieving and joining duty.

**REGISTRAR GENERAL**

20.08.2020

**To**

1. The officers and incharge officers concerned.
2. The Prl. Secretary to Hon'ble the **Chief Justice** and Personal Secretaries to the **Hon'ble Judges** (for placing before their Lordships kind perusal).
3. The Registrar General and all other Registrars, High Court for the State of Telangana, Hyderabad
4. The Secretary to Government, Law (L.A & J – SC.C) Department, Government of Telangana, Hyderabad.
5. The Director, Telangana State Judicial Academy, Secunderabad.
6. The Member Secretary, Telangana State Legal Services Authority, Hyderabad.
7. The Member Secretary, High Court Legal Services committee, Hyderabad
8. The Chief Judge, City Civil Court, Hyderabad
9. The Metropolitan Sessions Judge, Hyderabad.
10. The Chief Judge, City Small Causes Court, Hyderabad
11. The Principal Special Judge for CBI Cases, Hyderabad
12. **THE PRL. DISTRICT JUDGES:**  
Adilabad, Karimnagar, Khammam, Mahaboobnagar, Medak at Sangareddy, Nalgonda, Nizamabad, Rangareddy at L.B.Nagar and Warangal.

**13. THE I ADDITIONAL DISTRICT JUDGES:**

Adilabad, Karimnagar, Khammam, Mahaboobnagar, Medak at Sangareddy, Nalgonda, Nizamabad, Rangareddy at L.B.Nagar and Warangal

**14.** The I Additional Metropolitan Sessions Judge, Hyderabad,

**15.** The I Additional Chief Judge, City Civil Court, Secunderabad.

**16.** The Additional Chief Judge, City Small Causes Court, Hyderabad.

**17.** The Pay and Accounts Officer, Hyderabad:

**18. THE DISTRICT TREASURY OFFICERS:**

Adilabad, Karimnagar, Khammam, Mahaboobnagar, Medak at Sangareddy, Nalgonda, Nizamabad, Rangareddy at Hyderabad and Warangal.

**19. THE SECTION OFFICERS:-**

(a) B.Section, (b) D.II Section, (c) Vigilance Cell, (d) E.Section (e) Work Review Cell, (f) O.P. Cell, (g) D.Budget, (h) Enquiry Cell (i) Computer Section, (J) Special Officers Section, High Court for the State of Telangana, Hyderabad